

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.457/89.

Shri C.G.Konnuri.

... Applicant.

V/s.

The State of Goa through
Secretary (Cooperation)
Secretariat, Panjim,
Goa. & Two others.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri P.S.Shah,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:

Mr. R.B.Jagtap,
advocate for the
applicant.

Oral Judgment:

(Per Shri P.S.Shah, Vice-Chairman)

Dated: 4.8.1989

Heard Mr. R.B.Jagtap appearing for the applicant. He prays for withdrawal of the petition on the ground that the petition may not be maintainable in view of the fact that the petitioner has not exhausted the remedy of appeal which is available to him. In this connection, Mr. Jagtap pointed out Rule. 24 of the C.C.S. (CCA) Rules and also to Section 20 of the Administrative Tribunals Act, 1985.

Mr. Jagtap seems to be right. The prayer for withdrawal of the petition is, therefore, granted. The petition is therefore, disposed of as withdrawn.



(P.S.CHAUDHURI)
MEMBER(A)



(P.S.SHAH)
VICE - CHAIRMAN.